

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1656  
ANSWERED ON:01.12.2011  
RAIL RESERVATION  
Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways are aware that High Official Requisition (HOR)/VIP requisitions received and waitlisted tickets confirmed against these are not compiled by divisional/zonal commercial offices and particularly by head office in the pretext of voluminous work involved;
- (b) if so, whether this practice has rendered railway officials, in connivance with middlemen, confirm waitlisted tickets not as per the warrant of entitlement and urgency but according to their discretion;
- (c) if so, the reaction of the Railways thereto and whether any random raids will be conducted by independent agencies like CBI so that corrupt officials may be apprehended/probed and fresh order for compilation will be issued; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS(SHRI K.H. MUNIYAPPA)

- (a): As per extant instructions issued in April-1998, the requisitions pertaining to release of emergency quota are to be preserved for a period of at least three months from the date of journey and the same are being preserved for the prescribed period for scrutiny, if required.
- (b): No, Madam.
- (c) & (d): Generally such checks are conducted by Railways. However, whenever the CBI decides to conduct such checks, Railways provide all assistance.

As the requisitions are preserved for the prescribed period, no fresh orders are required.